

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No. 1003/1995

Date of Decision: 1.8.1997

BETWEEN:

V. Mastanamma

.. Applicant

AND

1. The Union of India rep. by  
the Chief General Manager,  
Telecom, A.P. Circle,  
Hyderabad.

2. The Telecom District Manager,  
Nellore.

3. The Sub-Divisional Officer,  
Telecom., Kavali,  
Nellore District.

.. Respondents

Counsel for the applicant: Mr. J.V. Lakshmana Rao

Counsel for the Respondents: Mr. Kota Bhaskar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

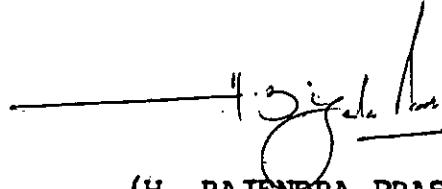
Heard Mr. J.V. Lakshman Rao for the applicant and  
Mr. Bhaskar Rao for the respondents.

From the OA and the counter-affidavit it is seen that the applicant has been working as a part-time sweeper for the last more than 19 years. The prayer of the applicant for grant of temporary status and regularisation of service is not permissible under the extant schemes and relevant instructions issued in this regard from time to time. The respondents maintain that although she has been working for a number of years, and has also put in 240 days in a year, she does not come up for consideration since she is a part-time employee engaged for only few hours in a day.

Under the circumstances I am unable to issue any directions to respondents in this regard.

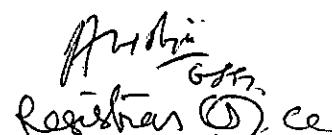
Mr. Lakshman Rao brought to my attention DG Telecom letter No.269-10/89-STN dated 17.12.90 wherein, against point 8 raised, it was clarified that part-time employees may be brought on the strength of full-time casual labourers subject to availability of work and suitability. It was also added that for this purpose work-requirement of different types and of neighbouring units can be pooled. The respondents may examine if any relief can be considered for the applicant under this clarification and take further action as may be justified.

Subject to the above, OA is disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 1st August 1997

KSM

  
Deputy Registrar (O) ce

O.A. 1002 & 1003/95.

To

1. The Chief General Manager, Telecom,  
Union of India, A.P.Circle, Hyderabad.
2. The Telecom Dist. Manager, Nellore.
3. The Sub Divisional Officer, Kavali  
Telecom, Nellore.
4. One copy to Mr. J.V.Lakshmana Rao, Advocate, CAT.Hyd.
5. One copy to Mr.Kota Bhasker Rao, Addl. OGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

11/8/97

T COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 1-8-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1003/95.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकार अधिकार Central Administrative Tribunal प्रेषण/DESPATCH
11 AUG 1997
हैदराबाद न्यायालय HYDERABAD BENCH